

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 48

CP 704/2019

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON 21.08.2023

**NAME OF THE PARTIES: SHALIMAR PAINTS LTD V/S VADRAJ
CEMENT PAINTS LTD**

Section 271 of the Companies Act, 2013

ORDER

Mr. Yajuvendra S. Singh, Ld. Counsel for the Petitioner is present. None present for the Respondent.

Petitioner submits that the Hon'ble High Court of Bombay has already passed Liquidation Order against Vadraj Cement Ltd. on 23.08.2018.

Petitioner has not impleaded any Directors, Officers or any Person in this Proceedings under Section 425 of the Companies Act, 2013.

In view of the above facts and circumstances, the present proceeding cannot be continued against the Corporate Debtor. In that view of the matter, the present

Company Petition bearing CP No. 704 of 2019, is disposed of as dismissed. In view of the dismissal of the main Company Petition, all the pending Interlocutory Applications, if any, arising out of the present Company Petition, stands disposed of. File be consigned to record.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare